

in these areas. Services of breakdown/fault locating vans are also available for attending to the complaints of breakdown.

Management of IDPL

1205. SHRIMATI RATAN KUMARI: Will the Minister of PETROLEUM AND CHEMICALS be pleased to refer to the answer to Unstarred Question 809 given in the Rajya Sabha on 19th March, 1990 and state:

(a) whether it is a fact that his Ministry received complaints against the Management of IDPL in imports of Tetracycline;

(b) if so, what are the details thereof and the action taken;

(c) whether it is also a fact that the company is so mismanaged that it is on the brink of closure;

(d) whether it is also a fact that the company has liabilities on imported drugs and under para 7(2) of DPCO 1987 which run around rupees fifty crores; and

(e) what steps have been taken to assess the exact amount and make recovery?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI BHAJAMAN BEHERA): (a) and (b) Yes, Sir. However, it was found that there was no substance in the complaints.

(c) No, Sir.

(d) and (e) Liability of IDPL has not been assessed so far. Recovery would be made in accordance with the due process of Law after assessing the liability.

Production and Import of drugs by M/s. Infar

1206. SHRIMATI RATAN KUMARI: Will the Minister of PETROLEUM AND CHEMICALS be pleased to refer to the answer to Unstarred Question 620 given in the Rajya Sabha on 19th March, 1990 and state:

(a) whether it is a fact that M/s Infar are also importing most of the bulk drugs

and also purchasing imported drugs from the market;

(b) if so, what are the names of those drugs, quantity imported of each during the last two years, yearwise, source of import and CIF price per unit of each as per the information provided by the company as required under measures of 1986 and DPCO, 1987;

(c) whether it is also a fact that companies are importing bulk drugs for which they are licensed to produce; and

(d) if so, what are the names of these drugs, quantity imported during the last three years, yearwise?

THE MINISTER OF PETROLEUM AND CHEMICALS (SHRI M. S. GURUPADASWAMY): (a) to (d) Import of bulk drugs by individual Companies is not being monitored by this Department.

Increase in MAPE and Trade Commission

1207. SHRIMATI RATAN KUMARI: Will the Minister of PETROLEUM AND CHEMICALS be pleased to refer to the answer to Unstarred Question No. 803 given in the Rajya Sabha on 19th March, 1990 and state:

(a) whether it is a fact that one of the reasons for high consumer prices of drugs is the high Maximum Allowable Post-Manufacturing Expenses;

(b) what was the basis of increase of MAPE and Trade Commission under DPCO, 1987.

whether his Ministry made any study before increasing the MAPE and Trade Commission;

(d) what is the average percentage marketing campaign expenses of the drugs formulators;

(e) whether it is a fact that drug companies are giving special discounts, free bonus etc. to retailers at the cost of consumers; and

(f) if so, what are the details available in this regard?